

(2011) 06 MAD CK 0122

In the Madras High Court

Case No : Writ Petition No. 12901 of 2011 and M.P. No. 1 of 2011

S. Mallishkumar

APPELLANT

Vs

The Regional Transport Authority and The Secretary The
Regional Transport Authority-cum The Regional Transport
Officer

RESPONDENT

Date of Decision : 10-06-2011

Acts Referred:

Citation : (2011) 06 MAD CK 0122

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : S. Govindaraman, for the Appellant; N. Sakthivel, Government
Advocate, for the Respondent

Judgement

M. Jaichandren, J.—This writ petition has been filed praying for a writ of mandamus, directing the second Respondent to register the Force

Motors Minidor (II) (D1) three wheeler Autorickshaw bearing Engine No. D38007152 and Chassis No. MC1A4CMA0AA000567 with wheel

base of 1700 MM to accept the Motor Vehicles tax to issue the fitness certificate and consequently to issue the permit to the Petitioner with

reference to the proceedings of the first Respondent herein vide - 28473/A1/09, dated 16.09.2009, in granting the Autorickshaw permit to the

Petitioner herein.

2. Heard the learned Counsel appearing for the Petitioner, the learned Government Advocate appearing for the Respondents.

3. In view of the earlier orders passed by this Court in a number of writ petitions, involving similar issues, including the writ petition, in W.P. No.

1767 of 2011, dated 21.02.2011, the second Respondent is directed to register

the Force Motors Minidor (II) (D1) three wheeler Autorickshaw,
bearing Engine No. D38007152 and Chassis No. MC1A4CMA0AA000567, with the
wheel base of 1700 MM. The said process shall be

completed within a period of two weeks from the date or receipt of a copy of this
order.

4. The writ petition is disposed of accordingly. No costs. Consequently, connected
miscellaneous petition is also closed.